

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

36.

**C.P. (IB)/391(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.03.2024**

NAME OF THE PARTIES:

Punjab National Bank Through  
Resolution Professional Mr. Nishant  
Agrawal  
Vs  
Mr. Sunil Kumar Trivedi

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Mr. Shok Parekh Ld. Counsel for the RP/Applicant present. None for the Respondent/Personal Guarantor.
2. Counsel for the RP submits that RP has filed its report through application, the same is pending before registry.
3. RP is directed to serve a copy of the report to the Personal Guarantor and file proof of service. The Personal Guarantor is directed to file reply to that report within a period two weeks from the date of receipt of this report.
4. List this matter for hearing on **14.05.2024**.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**